

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO. 379
TO BE ANSWERED ON 21.03.2018**

SUPPLY OF EQUIPMENT TO RAILWAYS

†*379. SHRI VISHNU DAYAL RAM:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware of the cartelisation in supply of equipment to the Railways and if so, the details thereof;**
- (b) the steps being taken by the Government to ban/blacklist such firms from supplying equipment to the Railways;**
- (c) whether the Government proposes to review the extant policy and incorporate the required policy changes in the present system of equipment procurement by the Railways; and**
- (d) if so, the details thereof?**

ANSWER

MINISTER OF RAILWAYS AND COAL

(SHRI PIYUSH GOYAL)

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF
STARRED QUESTION NO. 379 BY SHRI VISHNU DAYAL RAM TO BE
ANSWERED IN LOK SABHA ON 21.03.2018 REGARDING SUPPLY OF
EQUIPMENT TO RAILWAYS**

(a): Yes, Madam. Railways has suspected cartel in some cases of procurement of equipment. Three of the cases of suspected cartel were forwarded to the Competition Commission of India (CCI). However, competent authority has not found sufficient evidence to prove cartel in all these cases.

(b): Does not arise.

(c) & (d): Ministry of Railways has issued suitable directives from time to time on the said subject, suggesting steps to be taken in such cases including reporting the matter to the Competition Commission of India. Instructions in this regard have been issued to all concerned vide Ministry of Railways' letters dated 05.08.2002, 03.05.2005, 19.10.2006, 17.11.2006, 12.12.2006 and 28.03.2014.
